

LIST OF INDEX

Shri. S. T. Kende, A.G.P.
C Shri. N-N-Bogale, S.O.S.

LIST OF PAPERS IN O.A./T.A. NO.

485/90 OF

M.O. Dehur

C8m-R.P. Daroda Rd

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	— 9-8-90	P.T T.O
	2	21-9-90	
		26-10-90	
	3	12-12-90	
		17-1-91	
	4	11-11-93	P.T
		13-1-94	T.O (D)missed and encld. h/w Scrutiny sheet 8.01
II	—	—	
III	1-3	13-7-90	Scrutiny sheet 8.01
	4	27-7-90	Objection letter issued to applicant
	5	24-11-93	Notice issued to parties for P.T
	6	2-2-94	Copy of P.T issued to parties
	7	5-12-90	Letter received from R.R.D.B.
<i>Re (2)</i>			
<i>Re</i>			

LPO concerned for Rs 50/-

The Applicant intakes to remove all obigati.

fbz
22-6-90

The Applicant b/f unemployed needs help
at Nagpur

Applicant
22-6-90

(Part D)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BENCH AT NAGPUR

Application no ----- 1990

Suresh V/S The Genral Manger, Ordinance Factory Ambazari,
Nagpur.

I N D E X

sr.no.	particulars of the document	date	page
1)	Application under the Act		1 to 4
2)	List of Annexure		
3)	Anx-A- call card from the Employment Exchange	19-1-88	5
4)	Anx-B- Letter from the Respon- dent	15-2-88	6
5)	Anx-C- Letter from the Respondent	9-5-88	7
6)	Anx-D- Notice to the Respondent	2-4-90	8-9
7)	Anx-E- Statement of working days		10

8) Reply to Rpd b 1707
RP 1-12-90

fbz
Applicant

fbz
counsel for the
Applicant

Date:- 22-6-90

Nagpur.

Central Administrative Tribunal,
Received application on 22-6-90
15 set by hand, post
by C.N. 58/90 Received clerk

St. N. 58/90

noted Baru
22-6-90

① Per Tribunal

Fixed for admission hearing
on 9.8.90 at Nagpur.

Five Objections

- ① Application not in format, not done properly, Heading not given etc.
- ② Order against which application is made not explained.
- ③ Chronological details of ~~respondents~~ and representations not known by application.
- ④ Facts are not explained properly, not under distinct heads.
- ⑤ Index not done properly e.g. Page No. etc.

Sh. Ravindra Dende /
Adv. for the respondents
waives the notice
of the application
as handed over to him
as such no notice
is required
to be given
to the Registrar
on 20/8/90
Date dictated
9/8/90

Dated: 9.8.90-Camp at Nagpur

Applicant and counsel not present. On perusing the records we feel that the application deserves to be admitted. It is hereby admitted. Respondents to file their reply within a period of four weeks and serve a copy to the counsel of applicant. List the case before the Registrar for completion of pleadings on 21.9.90.

Delivered by
(I. K. Patgatra) (G. Sreedharan Nair)
M (A) V/e

OA 485/90

Date: 21.9.90

Neither the Applicant nor his Advocate are present.

Mr. Ramesh Darda, Counsel for the Respondents.

Mr. Ramesh Darda prays to grant time for filing reply.

Adjourned to 26.10.90 for reply and further directions

Registrar.

OA 485/90

Date: 26.10.90

Neither the Applicant nor his Advocate are present.

Mr. M.K. Gandhi, Chargeman II/Vigilance, Ordnance Factory, Ambajhari, Nagpur is present on behalf of Respondents.

Adjourned to 12.12.90 for reply and further directions.

Registrar.

OA 485/90

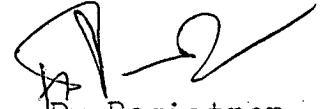
Date: 12.12.90

Neither the Applicant nor his Advocate are present.

Mr. Shaikh Aayub, Supervisor Ordinance Factory, Ambajharsi, Nagpur is present on behalf of Respondents.

Mr. Shaikh Aayub has filed reply today on behalf of Respondents and he has sent copy of the reply to the Applicant by Regd. Post A/D. under letter dt. 5.12.90. Mr. Shaikh Aayub has undertaken to file acknowledgement of the reply served on the Applicant.

Adjourned to 17.1.91 for filing acknowledgement.


Dy. Registrar.

OA 485/90

Date: 17.1.91

Neither the Applicant nor his Advocate are present.

Mr. Shaikh Ayaub, Supervisor, Ordinance Factory Ambajharsi, Nagpur is present on behalf of Respondents.

Mr. Shaikh Aayub has shown the proof of service of the reply on the Applicant.

Since the reply of Respondents has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine. die list.

Mr. Shaikh Aayaub says that at the time of fixing the date of final hearing notice may be issued to Respondent No. 1. Notice may also be issued to the Applicant.


Registrar.

11/11/93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-die list. Fixed for Final Hearing on 3/1/94. Issue notices to the parties as per order dated 17/11/93.

S. M. K.
Court Officer.

Notice issued to applicant
L.R. no. 1 on 24/11/93

11/2

Dated: 13/1/94.

Applicant in person. Ms. Thompson. It is apparent from the statement for the respondents that the applicant has worked only for 161 days in the Calendar year 1988 and 156 days in the Calendar year 1989. In view of the position that the applicant has not worked for 240 days in any of these two years he ~~is~~ is not entitled to any relief in the present case. There is no merit in the application and it is dismissed.

M.R. Kolhatkar

(M.R. Kolhatkar) (M.S. Deshpande)

M.A)

V/C.

Copy of Judgment
of 13.1.94 despatched
to the parties on 27/11/94.

27/11/94.